

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1106/(MAH)/2017
MA No. 208/2017

CORAM:

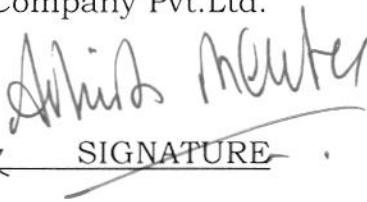
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES: Chhotaria Udyog Nigam Unit of Chhotaria
Exim Pvt.Ltd.
V/s.
Hindustan Construction Company Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. 35 NAME Ashish McW DESIGNATION Advocate SIGNATURE 

Advocate for the
Petitioner

35 Priyanka.
Shetty ilb
Advaya Nigam

Advocate for
Corporate
Debtor



ORDER

MA 208 in CP 1106/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having stated that a mail has been sent by the Corporate Debtor stating that he would pay ₹108.42 lakhs in three installments, i.e. ₹35 lakhs by end of July, 2017, ₹ 35 lakhs by end of August, 2017 and ₹38 lakhs by end of September, 2017, but the grievance of the Petitioner Counsel is that this Corporate Debtor has not mentioned anywhere

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about ₹40 lakhs accrued interest on this amount, to which the Corporate Debtor has stated that she would take instructions from her party, if one day time is given.

At her request, list this matter on 4.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)